

July 20, 2016

RBI imposes penalty on Sanmitra Sahakari Bank Maryadit, Mumbai

The Reserve Bank of India has imposed a monetary penalty of ₹1.00 lakh (Rupees One Lakh only) on Sanmitra Sahakari Bank Maryadit, Mumbai in exercise of the powers vested in it under the provisions of Section 47A(1)(b) read with Section 46(4) of the Banking Regulation Act, 1949 (As applicable to Co-operative Societies), for violations of the instructions / guidelines of the Reserve Bank of India relating to single borrower exposure limit, unsecured individual borrower limit and Know Your Customer (KYC)/Anti-Money Laundering (AML).

The Reserve Bank of India had issued a show cause notice to the bank, in response to which the bank submitted a written reply and also made oral submissions thereon. After considering the facts of the case and the bank's reply in the matter, the Reserve Bank came to the conclusion that the violations were substantiated and warranted imposition of the penalty.

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